

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 45/TT/2023

Subject : Petition for the determination of transmission tariff from proposed COD to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of a transmission asset, namely, 400 kV D/C (quad) Alipurduar-Jigmeling Transmission line (Indian Portion) and 2 Nos. 400 kV line bays at Alipurduar Sub-station under "Transmission System Strengthening in Indian System for transfer of power from Mangdechhu Hydroelectric Project in Bhutan".

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and 15 Others

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Ms. Rohini Prasad, Advocate, BSPHCL
Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

Since the order in the matter, which was reserved on 27.2.2024, could not be issued before a Member of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. The learned counsel for the Petitioner submitted that the pleadings had been completed in the matter, and arguments were heard and requested the Commission to issue an order based on the information available on the record.

3. Considering the submissions of the learned counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

